

3 ON 742/97 (A) 3

Serial No. of Order	Date of Order	Order with Signature	
7 14.7.97		<p>It is submitted by the learned lawyer for the petitioner that the point at issue in this petition has already been decided by the Hon'ble Supreme Court in the case of National Ex-Servicemen Coordination Committee vs. Controller General of Defence Accounts reported in 1996 (7) Supreme 503 and in the case of Union of India vs. G. Vasudevan Pillay (1996 (2) SCC 32) and also in Original Application No. 547/93 of this Bench disposed of on 25.6.1997. In view of this, the learned lawyer for the petitioner does not want to press this Original Application. The Application, is therefore, disposed of as withdrawn.</p> <p>S. V. M. VICE-CHAIRMAN 14.7.97</p>	<p><u>Order dt. 27.6.95</u> Three weeks time is granted to file counter. Regd.</p> <p><u>Counter act filed</u> For Orders.</p> <p><u>Act</u> <u>5/5/97</u> Registration.</p> <p><u>Order dt. 6.5.97</u> None appears. Court be fixed by three weeks in last chance.</p> <p><u>Regd.</u> <u>6/5/97</u> Regd.</p>